

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

345 (ND) 2017  
(Appeal No. 112/2017)

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
23.11.2017**

**NAME OF THE COMPANY: M/s NGS Biotech Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 252**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:** Mr. Shailendra Kumar Roy, CS for the Applicant

Ms. Lakshmi Gurung, Standing Counsel for Income Tax Deptt.

**ORDER**

Ms. Lakshmi Gurung, Standing Counsel for the Income Tax Department prays for some time to file her objections, keeping in view that Income Tax Returns have been filed as late as on 13.11.2017.

However, as urgent directions are required in this case, more specifically for operation of the Bank Accounts for meeting the remittances to the employees, let it come up for hearing and final arguments on 13<sup>th</sup> December, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**